

NOTES OF THE REGISTRY

For adjmisse on.

An
12.10.98

Bench.

13.10.98

Order of 11.7.10.98

13.10.98

A copy of order with copy of application may be sent to R-3 and R-4 by regd. post/AD

An
15.10.98

15.10.98
S.O.(T)

Recd by
D.N. 16/10/98
Received a copy
Allied 16/10/98
Handed over
16.10.98

Seen the petition. Heard the learned counsel for the petitioner. A copy of the petition has been served on the learned Standing Counsel Shri D.N.Mishra appearing on behalf of the respondents. After hearing both the learned counsels we feel that this O.A. can be finally disposed of at the admission stage with an appropriate direction to the respondents.

The facts of this case, according to petitioner are that his father Shri Gopal Rao was a railway employee. He did not participate in railway strike in 1974 for which Government of India had allowed certain concessions to employees ^{who did} not participated in railway strike; one such concession was consideration in respect of children of such employees for appointment in the railways. The case of the petitioner is that after retirement of his father and ^{after} he became major he had applied for a job to the railway authorities under the above dispensation, but inspite of making several representations copies of which is at Annexure-2, no order has been passed by the railway authorities on his representation. In view of this we dispose of this Original Application by issuing a direction to Res.3 and 4 to dispose of applicant's representation dated 12.3.1996 if the same is still pending with Res.3 or 4 within a period of 60 days from the date of receipt of a copy of this order through a reasoned order and intimate the decision thereon to the petitioner within 15 days thereafter. It is, however, made clear that we make no comments on the merits of the petitioner's claim which maybe disposed of strictly in accordance with rules and instructions.

With the above direction O.A. is disposed of at the admission stage itself. No costs.

Hand over copies of the order to learned counsel for both sides and copies of order along with copies of application be sent to Res 3 and 4.

J.Sun
12.10.98
VICE-CHAIRMAN
MEMBER (JUDICIAL)